

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. -C.P.(IB)-2129(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.07.2021**

NAME OF THE PARTIES: A V Contractors & Engineers Pvt Ltd

V/s

Vijay Group Housing Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Sanjay Kumar Ruia, counsel appearing for the petitioner, is present through virtual hearing and informed that he has received Rs. 2,64,990/- lakhs from the corporate debtor which comprises of the principal and interest till the date of filing of the company petition and he requested for a time for withdrawing the above company petition as he has to receive pendente lite interest. Request is rejected and the above company petition stands disposed of as withdrawn.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)